

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, CAMP AT NAGPUR.

Stamp No. 43/94. (O.A. No. 106/94)

Shri A.Nagaraja.

..... Applicant.

v/s.

Union of India & Anr.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri A.J.Khan.

Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt. 13.1.1994.

The only point urged is that the three ad hoc appointments have been made by the Respondents to the promotional post, but the applicant who is next and seniormost to the persons yet to be promoted has not been promoted though posts are lying vacant. The reason given by the Respondents is that the Recruitment Rules are yet to be framed and so promotions cannot be made. Even the promotions made on behalf of the three persons are on ad hoc basis and unless some one junior to the applicant is posted in the vacant promotional post, the applicant cannot make a grievance. In the circumstances, we see no merit in the application. The application is dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
MEMBER (A)

M.S.Deshpande

(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.